

SEVERAL HON. MEMBERS: 'Aye'

SOME HON. MEMBERS: 'No'

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Speaker, Sir, it violates the rights of State Governments and is against the basic structure of the Constitution. It will vitiate the relations between the Centre and the State. Thus, we don't want to be a party to it and we walk out of the House.

*Dr. Laxmi Narayan Pandeya and some other hon. Members then left the House.*

(Interruption)

[English]

MR. SPEAKER: Please understand the way in which they are handling it. I think the "Ayes" have it. The "Ayes" have it.

*The motion was adopted*

SHRI G. VENKAT SWAMY: I introduce the Bill.

14.07 hrs

CONSTITUTION (SEVENTY-THIRD)  
AMENDMENT BILL\*

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

SHRI GUMAN MAL LODHA (Pali): Sir, I have given notice to oppose it.

MR. SPEAKER: Lodhaji, I am afraid that this is being used as a device to speak.

SHRI GUMAN MAL LODHA: I oppose on the same grounds. The local bodies autonomy comes under Schedule VII, List II, item No. 5. The basic structure of the Constitution is being violated. Therefore, we oppose it.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra): Mr. Speaker, Sir I want to raise a legal point. Though you have given powers yet you have found a new idea interfering.

MR. SPEAKER: Have you given any notice?

SHRI BHAGWAN SHANKAR RAWAT: I want to make a request, with your permission.

MR. SPEAKER: I have allowed you earlier.

[English]

I have allowed you earlier, because did not want to dampen your spirit.

The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

SEVERAL HON. MEMBERS: 'Aye'

SOME HON. MEMBERS: 'No'

[Translation]

DR. LAXMINARAYAN PANDEYA: Mr. Speaker, Sir, I reiterate that it is a direct intervention in the affairs of State Govern-

ment and is against the at basic spirit of the Constitution and it should not be enacted by the Central Government. It will vitiate mutual relations. That is why, we can't be a party to it, also. We walk out of the House.

*Dr. Laxminarayan Pandeya and some other Hon. Members then left House*

[English]

MR. SPEAKER: I think the 'Ayes' have it. The 'Ayes' have it.

*The motion was adopted*

SHRIMATI SHEILA KAUL: I introduce the Bill.

14.10 hra

**PRE-NATAL DIAGNOSTIC TECHNIQUES  
(REGULATION AND PREVENTION OF  
MISUSE) BILL**

**Motion to refer to a Joint Committee**

[English]

MR. SPEAKER: Now, item No. 13, namely Matters under Rule 377 will be taken up at the end. Now we go to item No. 14.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M.L. FOTEDAR): I beg to move:

"That the Bill to provide for the regulation of the use of pre-natal diagnostic techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations of sex-linked disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matter connected therewith or incidental thereto, be re-

ferred to a Joint Committee of the House consisting of 22 members, 15 from this House, namely:-

- (1) Shrimati Dil Kumari Bhandari
- (2) Shrimati Malini Bhattacharya
- (3) Shrimati Saroj Dubey
- (4) Shrimati Girija Devi
- (5) Dr. Viswanatham Kanithi
- (6) Shrimati Sumitra Mahajan
- (7) Shri K.R. Narayanan
- (8) Dr. Kartikeswar Patra
- (9) Dr. Vasant Niwenti Pawar
- (10) Dr. Mahavirsinh Harisinhji Gohil
- (11) Shrimati Geeta Mukherjee
- (12) Dr. (Shrimati) K.S. Soundaram
- (13) Shrimati D.K. Tharadevi Siddartha
- (14) Kumari Uma Bharati
- (15) Kumari Vimal Verma

and 7 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the Budget session, 1992;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya